

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED DIARY NO. 848
TO BE ANSWERED ON DECEMBER 11, 2023**

VACANT HOUSING UNITS IN THE COUNTRY

NO. 848. DR. FAUZIA KHAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state;

- (a) whether Government has taken measures to address the vacancy of one crore housing units in the country;
- (b) if so, the details of the measures, milestones, or outcomes achieved therein;
- (c) if not, the reasons and the details of the bottlenecks faced by Government to address the issue;
- (d) whether Government is keeping a track of the implementation of the Model Tenancy Act, 2021 to address the issue of vacant houses through rental potential; and
- (e) if so, the details of the program implementation and the incentive and the progress made therein through the initiatives, if any?

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (e): 'Land & Colonisation' is a State subject. With a view however to unlock the true potential of vacant housing stock and also to meet the rental demand by promoting rental housing in the Country, Ministry of Housing and Urban Affairs prepared a Model Tenancy Act (MTA). After the approval of MTA by Union Cabinet, it was circulated to all States and Union Territories (UTs) on 7 June, 2021 for adoption by way of either enacting fresh legislation or amending existing rental laws suitably.

States of Tamil Nadu, Andhra Pradesh, Uttar Pradesh and Assam have notified their revised Tenancy laws. Further, Tenancy Regulations have been notified for the UTs of (i) Andaman and Nicobar Islands (ii) Dadra and Nagar Haveli and Daman and Diu (iii) Lakshadweep.
